

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
COURT-I
(through hybrid mode)

Item No. 111

CP(IB) No. 227/Chd/Hry/2021

IN THE MATTER OF:

IDBI Bank Ltd.

...Petitioner

Vs.

Vikas Bhawanishankar Sharma

...Respondent/Personal Guarantor

Under Section: 95, IBC 2016

Order delivered on 25.01.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

| | | |
|---------------------------------------|---|-------------------------|
| For the Petitioner | : | Mr. D.P. Garg, Advocate |
| For the Respondent/Personal Guarantor | : | None |
| For the RP | : | None |

ORDER

The Report of RP has already been taken on record on dated 13.05.2022 vide Diary No. 639 dated 11.04.2022. The matter could not be taken from the last few dates of the hearing. Learned counsel for the petitioner is directed to inform the next date of hearing to the Respondent-Personal Guarantor-RP through email and place a copy of the email on record with an affidavit so that effective proceedings can be taken on the next date of hearing. Let the same be done within one week. Objection, if any, be filed by learned counsel for Respondent-Personal Guarantor after receiving the information within one week with a copy in advance to the counsel opposite. List on 20.03.2024.

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Preeti

(HARNAM SINGH THAKUR)
MEMBER (J)